

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70453 of 2016

(Arising out of Order-in-Original No.18-19/COMM/N-II/2015-16 dated 29/01/2016 passed by the Commissioner, Central Excise, Noida-II)

Mr. Kailash Kurketi

.....Appellant

(A-28, Lawrence Road Industrial Area,
New Delhi-110035)

VERSUS

**Commissioner of Central Excise,
Noida-II**

.....Respondent

(Hotel Formule 1, Wegmans Business Park,
Knowledge Park-III, Greater Noida, UP)

APPEARANCE:

Shri B.L. Narasimhan, Advocate for the Appellant

Shri Amit Bhardwaj, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.70210/2021

DATE OF HEARING: 22 September, 2021

DATE OF DECISION: 22 September, 2021

JUSTICE DILIP GUPTA:

A certificate in Form-IV has been issued under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The dispute, therefore, does not survive.

2. The appeal is, accordingly, dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

BKP